

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 112
IA No. 381/JPR/2022
CP No. (IB)- 282/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Micas Organics Ltd.

...Operational Creditor/Applicant

Versus

Prayag Polytech Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : None-appeared

For the Corporate Debtor : Amodini Raina, Adv.
Bhaskar, Adv.
Karan Pratap Singh, Adv.
Ayandeb Mitra, Adv.
Vipul Ganda, Adv.
Sandeep Taneja, Adv.

ORDER

Heard no one appears on behalf of the Petitioner/ Operational Creditor. Ms. Amodini Raina, Adv. appearing on behalf of Mr. Virendra Ganda, Ld. Sr. Counsel for the Respondent/ Corporate Debtor submits that the main arguing counsel is on his legs before some other Court and seeks short adjournment. List the matter for further consideration 10.11.2022.

Sd-

(Prasanta Kumar Mohanty)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

September 28, 2022
VG